

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 221 of 1996.

Thursday this the 6th day of June 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.K. Raghavan,
Rema Bhavan, Venga P.O.,
Sastham Kotta,
Storeman(Senior),
Southern Railway, Kollam. .. Applicant

(By Advocate Shri K. Ramakumar (represented))

Vs.

1. Union of India represented
by the General Manager,
Southern Railway, Madras.

2. Chief Personnel Officer,
Southern Railway,
Madras.

3. Divisional Personnel Officer,
Southern Railway,
Trivandrum.

4. K. Thankappan,
Store Watchman,
Inspector of Works,
Southern Railway,
Quilon. .. Respondents

(By Advocate Smt. Sumathi Dandapani(for R.1 to 3))

(By Advocate Shri TCG Swamy (for R.4))

The application having been heard on 6th June 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant belonging to Scheduled Caste, seeks a direction to grant him the benefit of reservation. Admittedly this is a single post and principles of reservation cannot be applied in the context, in the light of the decision in State of Bihar and others Vs. Bageshwari Prasad and another (1995 Supp.(1) SCC 432).

2. Application is dismissed. No costs.

Thursday this the 6th day of June 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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